

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

CONT.A. 20/2023, CONT.A 16/2024, IA 1689/2024
IN
C.P. (IB)/690(MB)2020

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 25.06.2024

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s PARENTERAL
DRUGS INDIA LTD.**

IBC under Sec 7 Application under any other provisions- IBC

ORDER

IA 1689/2024-

1. Adv. Rohit Gupta a/w Gaurav for the Resolution Professional is present.
2. Ld. Counsel for the Resolution Professional submits that this Application was filed by the some of the employees in relation to their Provident Fund claims on apprehension that the admission of their claim of Provident Fund is far less than what was actual due.
3. Ld. Counsel for the RP submits that since then Provident Fund Department has also filed the claim, which takes care of their apprehension, and the amount of employee and employer contribution to the Provident Fund have been admitted as claim.
4. Accordingly, nothing remains in the Interlocutory Application **IA 1689/2024,**

accordingly is disposed of.

CONT.A. 20/2023, CONT.A 16/2024

1. Adv. Partho Sarkar for the Applicant, Adv. Rohit Gupta for the Resolution Professional are present and Adv. Partho Sarkar i/b Nicky Pokar for the Respondent is also present.
2. The arguing counsel (Adv. Gupta) is not available, he is held up in another court and the other counsel submits that they have filed an application and the same is pending for numbering with the registry.
3. List this matter on **15.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

/Neeraj/

Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)